

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SURYA MILK PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Surya Milk Products Private Limited
2.	Date of incorporation of corporate debtor	21.03.2014
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. Of Corporate Debtor	U15202DL2014PTC266642
5.	Address of the registered office and principal office (if any) of corporate debtor	1/210, G/F Shop, Subhash Nagar , New Delhi, Delhi, India - 110027
6.	Insolvency commencement date in respect of corporate debtor	06.01.2025 (Copy of order uploaded on the website of NCLT on 09.01.2025)
7.	Estimated date of closure of insolvency resolution process	05.07.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shamsher Bahadur Singh Registration No: IBBI/IPA-003/0341/2021-2022/13623
9.	Address and e-mail of the interim resolution professional, as registered with the Board	48, Sidhartha Apartment, Behind Inder Enclave Rohtak Road, Opposite Jwala Puri no. 5, New Delhi-110087 Email: shamsher_cs@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: D-54, First Floor, Defence Colony, New Delhi-110024 Email: cirp.surymilk@gmail.com
11.	Last date for submission of claims	25.01.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi, Court-II, has ordered the commencement of a Corporate Insolvency Resolution Process of the **Surya Milk Products Private Limited** on 06.01.2025 (Copy of order uploaded on the website of NCLT on 09.01.2025).

The creditors of **Surya Milk Products Private Limited** are hereby called upon to submit their claims with proof on or before 25.01.2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms along with documentary proof in support of their claims.

Form B- For claims by Operational Creditors (except Workmen and Employees); Form C- For claims by Financial Creditors, Form CA- For claims by Financial Creditors in a class as aforesaid, Form D-For claims by Workmen and Employees, Form E- For claims by Authorized Representative of Workmen and Employees, Form F- For claims by Creditors other than Financial Creditors and Operational Creditors.

Submission of false or misleading proofs of claim shall attract penalties.

Shamsher Bahadur Singh
Interim Resolution Professional
IBBI/IPA-003/0341/2021-2022/13623
In the matter of Associated Composite Materials Private Limited

Date: 10.01.2025
Place: New Delhi

HDFC BANK Legal Cell: Plot # 31, Najafgarh Industrial Area, Tower-A, 1st Floor, Shivaji Marg, Moti Nagar, New Delhi - 110015

POSSESSION NOTICE Appendix IV [Rule 8(1)]

Whereas, the undersigned being the authorized officer of the HDFC Bank Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices, and calling upon to pay the amount within 60 days from the date of receipt of the said notice. Details are given as under-

Customer Name	Description of the Immovable Property	13(12) Notice Date: 18/10/2024
1. Mr. Mohit Mittal S/o Late Sh. Prem Kumar Mittal 2. Mr. Prem Kumar Mittal (S/o Deceased) Represented Through His Legal Heirs (A) Mr. Mohit Mittal S/o Late Sh. Prem Kumar Mittal (B) Smt. Kalish Mittal W/o Late Sh. Prem Kumar Mittal	Residential Property Bearing No. 222, Admesuring 70 Sq. Mts. Block - A, Hyperdrip, Prashant Vihar, Delhi	Notice Amt.: Rs. 4,99,552/- Possession Date: 09.01.2025 Location: Prashant Vihar Delhi
1. M/s Om Traders Through Its Proprietor Mr. Raj Kumar 2. Mr. Raj Kumar S/o Shri Khem Singh	A Residential Property Having An Area 156 Sq. Yards i.e. 130.43 Sq. Meters, Consisting Of Kharsa No. 271, Situated At Mohalla Nayadgar Ganj, Kasba Dadr, Pargana, Tehsil Dadr, Gaudam Budh Nagar, (Property Owned By Mr. Raj Kumar) Bounded As Under - North-Plot Of Ram Kishan, South-Other Plot, East-Property Of Man Mohan, West-9.0 Ft. Road.	13(12) Notice Date: 08/06/2023 Notice Amt.: Rs. 43,65,234/- Possession Date: 10.01.2025 Location: Gautam Budh Nagar UP
1. Mr. Kurvar Pal Singh (S/o Deceased) Represented Through His Legal Heirs (A) Mrs. Sushila W/o Late Shri Kurvar Pal Singh (B) Mr. Sourabh Singh S/o Late Shri Kurvar Pal Singh 2. Mrs. Sushila W/o Late Shri Kurvar Pal Singh 3. Mr. Veer Pal S/o Shri Bani Singh	Property No. 63, Pocket 10, Measuring 48 Sq. Mtrs. Sector-20, Rohini, New Delhi (Property Owned By Mrs. Sushila Devi).	13(12) Notice Date: 18/10/2024 Notice Amt.: RS. 5,08,397/- Possession Date: 09.01.2025 Location: Rohini New Delhi

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property described herein above in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the said Rules, on above mentioned dates. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to charge of the HDFC Bank Ltd. for an amount of notices mentioned above and interest thereon together with expenses and charges etc. less amount paid, if any. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Authorised Officer, HDFC Bank Ltd.

ART HOUSING FINANCE (INDIA) LIMITED
(Formerly known as ART Affordable Housing Finance (India) Limited)
Regd. Office: 107, First Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi-110034
Branch Office: 49, Udyog Vihar Phase 4, Gurugram, Haryana 120015

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Undersigned, being the Authorized Officer of ART Housing Finance (India) Limited, a Financial Institution under Section 2(1)(iv) of the SARFAESI Act, 2002 having its registered office at 107, Best Sky Tower, Netaji Subhash Place, Pitampura, Delhi-110034 hereafter "the Secured Creditor" serve upon the present notice in below loan account number which were declared NPA as on 05.01.2025

S. NO.	LOAN A/C NUMBER	NAME OF BORROWER & CO-BORROWER	ADDRESS OF THE BORROWER & CO-BORROWER	PROPERTY ADDRESS OF SECURED ASSETS	DATE OF DEMAND NOTICE 13(2)	OUTSTANDING DUES
1.	LNMY020714-199000438	MANOJ MISHRA & JYOTISANA MISHRA & BALAJI TRAMPTO TRANSPORT SERVICE	G-55, GROUND FLOOR, SEC-22, NOIDA FEDERAL BANK, NOIDA, UTTAR PRADESH-201301 & JYNDINA, PO-KARMA KALA, PS BAKHRIA, SANT KABIR NAGAR UP, HANUMAN MANDIR, BHATARA B.03, UTTAR PRADESH-272270 & SHOP NO. 226, SEC-62, JANITA MARKET NOIDA, SEC-12, UTTAR PRADESH-201301	PROPERTY BEING FLAT NO. SF-1, SECOND FLOOR, BUILT UP ON PLOT NO. B-28, OUT OF KHARSA NO. 157-A, SITUATED AT RESIDENTIAL COLONY KNOWN AS "SHRI SAI UPVAN", IN THE RESERVE ESTATE OF VILLAGE YUJUPUR, CHAKSAHNERI, PARGANA & TEHSIL DADR, DISTRICT GAUTAM BUDH NAGAR, UTTAR PRADESH	06.01.2025	Rs.17,99,078/- (RUPEES SEVENTEEN LAKH NINETEEN THOUSAND SEVENTY-EIGHT ONLY) AS ON 06.01.2025

The Noticee's are called upon to pay the above said amount within 60 days from the date of this notice failing which AHFL will be constrained to exercise its rights of enforcement of security interest as against the Secured Assets given in the Secured assets mentioned herein. This notice is without prejudice to any other right remedy available to the AHFL.

The Borrower's attention is invited to provision of the sub section (8) of section 13 of the act, in respect of time available, to redeem the secured assets.

Date : 11.01.2025
Place : GAUTAM BUDH NAGAR (UTTAR PRADESH)

Authorised Officer
ART Housing Finance (India) Limited

SHIVALIK SMALL FINANCE BANK LTD.
Registered Office : 501, Saloon Aarum, Jasola District Centre, New Delhi - 110025 CIN : U65900DL2020PLC366027

DEMAND NOTICE UNDER SECTION 13(2) read with Section 13(8) and 13 (13) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby given that the following borrower (Co-Borrowers, who have availed loan facilities from SHIVALIK SMALL FINANCE BANK LTD. having its Head office at 3rd Floor, ADD India Tower, Sector 125, Noida - 201303, have failed to serve the interest of their credit facilities to SHIVALIK SMALL FINANCE BANK LTD. and that their loan accounts have been classified as NPA as per the guidelines issued by Reserve Bank of India. The Borrowers have provided security of the immovable properties to SHIVALIK SMALL FINANCE BANK LTD., the details of which are described herein below. The details of the loan and the amounts outstanding and payable by the borrowers to SHIVALIK SMALL FINANCE BANK LTD. as on date are mentioned below.

The borrower (Co-Borrowers as well as the public in general are hereby informed that the undersigned being the Authorized Officer of SHIVALIK SMALL FINANCE BANK LTD., the secured creditor has initiated action against the following borrower (Co-Borrowers under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the SARFAESI Act). If the following borrowers fail to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section (2) of Section 13 of the SARFAESI Act, including power to take possession of the properties and sell the same. The public in general is advised not to deal with property described here below.

Name of the Borrowers / Guarantor / Mortgagee	Details of secured asset (Immovable Property)
1. Mr. Aman Sharma S/o Mr. Mange Ram Sharma (Borrower/Mortgagor) R/o H.No. 102, Mohalla Ishra, Gangohi, Uttar Pradesh 247341. 2. Mrs. Sunita Urf Ramlata D/o Mr. Hariram (Co-Borrower) R/o H.No. 102, Mohalla Ishra, Gangohi, Uttar Pradesh 247341. 3. Mr. Ankur Sharma S/o Mr. Mange Ram Sharma (Co-Borrower) R/o H.No. 102, Mohalla Ishra, Gangohi, Uttar Pradesh 247341. 4. Mr. Rajat Mittal S/o Anil Mittal (Guarantor) R/o H.No. 102, Mohalla Ishra, Gangohi, Uttar Pradesh 247341	Hypothecation on Residential Plot, Measuring an area of 88.20 Sq. Mtr. Situated at Abadi New Basti Mohalla Chatta Kasba Gangohi Pargana Gangohi Tehsil Nakur District Saharanpur, Uttar Pradesh. Registered in the revenue records of Bahi No. 1, Jild No. 9530, Page No. 105-132 series No.1520 Dated 03-02-2020. In the name of Aman Sharma, Bounded by: North : House of Smt. Kusum & Rajendra Aggarwal, South : Road, West : Other Plot, East: Other Plot

Loan Account No. Demand Notice Date and Amount
Loan Account No. 100241510215 Demand Notice Date: 08-01-2025 Outstanding Amount: Rs.5,30,000/- (Rupees Five Lakhs Thirty Thousand Only) as on 07-01-2025
NPA Date : 05-01-2025

Date: 08-01-2025 Place: Noida
Authorised Officer, Shivalik Small Finance Bank Ltd.

OFFICE OF THE RECOVERY OFFICER- I DEBTS RECOVERY TRIBUNAL-II, DELHI
4TH FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001.

SALE PROCLAMATION

R.C. NO. 269/2020

INDIAN OVERSEAS BANK VS M/S SOFTLAK TECHNOLOGIES LTD

PROCLAMATION OF SALE UNDER RULE 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993.

CD #1. M/s Softlax Technologies Ltd., Having its Registered Office at M-39 (Near Arya Samaj Mandir) Greater Kailash Part-III, New Delhi-110048.

Also At: 37 DIC, Baddi, Himachal Pradesh) Also At Administration Office F-34/8, Okhla Phase-II, New Delhi-110020.

Also At: SDF-1-3, Noida, Special Economic Zone, Noida (U.P.)

CD#2. Sh. Umesh Gupta Son of Sh. Om Prakash Gupta, Address - Commercial Pvt. No. 101 & 104, IM Bhawan, situated at Property No. 3583 Comprising of one Room, on 1st Floor at Faiz Bazar Netaji Subash Marg, Darya Ganj Delhi.

Resident of M-31, Greater Kailash Part-II, New Delhi-110049.

CD#3. Smt. Poonam Gupta Wife of Sh. Umesh Gupta, Address - Commercial Pvt. No. 101 & 104, OM Bhawan, situated at Property No. 3583 Comprising of one Room, on 1st Floor at Faiz Bazar Netaji Subash Marg, Darya Ganj Delhi.

Resident of M-31, Greater Kailash Part-II, New Delhi-110049.

1. Whereas Recovery Certificate No. 269/2020 in OA No. 190/2014 dated 06.08.2020 drawn by the Presiding Officer, Debts Recovery Tribunal for the recovery of a sum of Rs. 7,40,87,073/- (Rupees Seven Crore Forty Lacs Eighty Seven Thousand and Seventy Three Only) along with pendent-ite and future interest @ 12.00% per annum from the Certificate debtors together with costs and charges as per recovery certificate from the date of institution of suit. (amount recoverable as on 18.01.2023 is Rs. 15,26,19,370/- (approx.).

2. And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said Recovery certificate.

3. Notice is hereby given that in absence of any order of postponement, the said property shall be sold by e-auction and bidding shall take place through "On line Electronic Bidding" through the website http://rd.drauctiontiger.net on 12.02.2025 between 11 a.m. to 12 noon with extensions of 5 minutes duration after 12 noon, if required.

4. The sale shall be of the property of the CD(s) above-named as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule against each lot.

5. The bidder(s) shall put up for the sale as specified in the schedule. If the amount to be realized by sale is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale will also be stopped if, before auction is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer conducting the sale of proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned.

6. No officer or other persons, having any duty to perform in connection with sale, however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold.

7. The sale shall be subject to the conditions prescribed in the Second Schedule to the Income Tax Act, 1961 and the rules made thereunder and to the following further conditions:-

7.1 The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.

7.2 The reserve price below which the properties bearing no. Mortgaged property industrial land and building situated at 37 DIC Industrial Area, Baddi, Himachal Pradesh; shall not be sold is Reserve Price - Rs. 1,40,00,000/- (One Crore Forty Lakh Only) and Earnest Money Deposit (EMD) Rs. 14,00,000/- (Fourteen Lakh Only) in respect of the property mentioned at para (i).

7.3 The interest bidders, who have submitted their bids not below the reserve price, alongwith documents including PAN Card, identity proof, address proof, etc., latest by 10.02.2025 before 5.00 PM in the Office of the Recovery Officer-I, DRT-II, Delhi, shall be eligible to participate in the e-auction to be held from 11.00 AM to 12.00 Noon on 12.02.2025, in case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.

7.4 The bidder(s) shall improve their offer in multiple of Rs. 1,00,000/- (Rupees One lac Only) in respect of property (each lot.)

7.5 The unsuccessful bidder shall take the EMD directly from the Officer of Recovery Officer-I, DRT-II, Delhi/CH, i.e., Indian Overseas Bank, immediately on closure of the e-auction sale proceedings.

7.6 The Successful/highest bidder shall have to prepare and deposit Demand Draft/Pay Order for 25% of the bid/sale amount favoring Recovery Officer-I, DRT-II, Delhi, A/C R.C. No. 269/2020 within 24 hours after close of e-auction and after adjusting the EMD and send/deposit the same in the office of Recovery Officer-I, DRT-II, Delhi so as to reach within 24 hours from the close of e-auction, failing which the EMD shall be forfeited.

7.7 The Successful/Highest Bidder shall deposit, through Demand Draft/Pay Order favoring Recovery Officer-I, DRT-II, Delhi A.C. R.C. No. 269/2020 the balance 75% of the sale proceeds before the Recovery Officer-I, DRT-II, Delhi on or before 15th day from the date of auction of the property, exclusive of any fee, or if the 15th day be Sunday or other holiday, then on the first office day after the 15th day alongwith the poudage fee @ 2% upto Rs 1,000 and @ 1% on the excess of such gross amount over Rs 1000/- in favor of Registrar, DRT-II Delhi. (In case of deposit of balance amount of 75% through post the same should reach the Recovery Officer as above.)

7.8 The Successful/Highest Bidder shall be at liberty to comply with the provisions of Section 194-I of the Income Tax Act for paying the applicable TDS on the auction amount proposed to be deposited before this Forum, in such an event, the successful/highest bidder must produce the proof of having deposited the said amount before this Forum while paying the balance sale proceeds.

7.9 In case of default of payment within the prescribed period, the property shall be re-sold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.

8. The property is being sold on "AS IS WHERE IS AND AS IS WHAT IS BASIS".

9. The CH/Bank/CHI is directed to authenticate and verify about the veracity of the details given herein.

10. The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.

SCHEDULE PF PROPERTY

Description of the property to be sold	Reserve assessed upon the property or any part thereof	Details of any encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value
Industrial Land and building situated at 37 DIC Industrial Area, Baddi, Himachal Pradesh.	Not known	Not known	Not known

Given under my hand and seal on 18.11.2024

(Uttam Negi)
Recovery Officer-I
DRT-II, Delhi

PUBLIC NOTICE

IPSTAR (INDIA) PRIVATE LIMITED
Regd. Office: Unit No. 1007, 1008 & 1009, 10th Floor Narain Manzil, Barakhamba Road, Connaught Place, New Delhi-110001

Notice is hereby given that the Certificate(s) for the undermentioned securities of the Company has/have been lost/misplaced and the holder(s) of the said securities has/had applied to the Company to issue Duplicate Share Certificate(s).

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from the date of this notice, else the Company will proceed to issue Duplicate Share Certificate(s), and no further claim will be entertained by the Company thereafter.

Sl. No.	Folio No.	Name of Shareholder	Certificate No.	Number of Shares	Distinctive No.	
					From	To
1.	001	Thaicom Public Company Limited	IP5001	19999990	01	19999990
2.	002	Mr. Gouri Prasad Das	IP5002	10	19999991	20000000
3.	001	Thaicom Public Company Limited	IP5003	10000000	20000001	30000000

Date : 11.01.2025
Place : New Delhi

For and on behalf of IPSTAR (India) Private Limited
Authorised Signatory

Expression of Interest ("EoI"): For Sale of Energy on Long Term basis (10 Years)

Wind World Wind Farms (Chitradurga) Private Limited ("WWWFCPL"), an IPP with 8.80 MW Wind Power Project being located at, Bharampura Village Hiriyur Taluk Chitradurga District Karnataka, invites EoI for the sale of renewable energy to traders having an interstate trading licence issued by the Central Electricity Regulatory Commission ("CERC") for interstate trading of energy for a 10-year period.

The key details of the EoI are as follows:

- EoI Submission Address: Mr. Mahendra Jangid, Shri Krishna Complex 904, opposite Fun Republic, New Link Road, Andheri (west) 400053, Mumbai. Mobile No. 9987557112
- EoI Submission E-Mail ID: Bid26062024@gmail.com
- Last Date for Bid Submission: 16.01.2025
- Date of opening of Price Bid: 20.01.2025

- The delivery point shall be 66/11KV Aimagala Sub Station.
- The power will be available from Apr'26, the contractual period will be for 10 years.
- The minimum quantum offered by any bidder shall be 8.80 MW, otherwise, their offer shall be rejected.
- The bidder shall quote a fixed price offer (in Rs./kWh) at which it is prepared to purchase the energy at the delivery point (Ex-Bus Power Plant) and should be limited to 3 (three) decimal points. All taxes, duties, cess, etc. imposed by the central government, state government, or local bodies as applicable on the date of the opening of the tender inquiry would be an account of the trader. The price or rate quoted should be on a fixed basis only, and there shall be no change during the contractual period of ten years.
- A successful bidder shall be applying for the short- or medium-open access booking as per the latest open access regulations and guidelines in vogue. The successful bidder(s) shall be responsible for off-taking the entire energy produced from the wind farm from the delivery point. WWWFCPL shall in no way be liable for any other charges beyond the delivery point.
- The DSM implication would be on the successful bidder.
- Bidder(s) shall off take the entire generation produced from the wind farm.
- The transmission charges (POC Injection & Withdrawal charges), transmission losses (POC Injection & Withdrawal losses), State STU Charges & Losses, RLDC/SIDC charges, application/concurrence charges or any other charges covered under Open Access Regulations notified by Central/State Electricity Regulatory Commission (CERC/REAC) and the procedure for Open Access stipulated by the Central/State Transmission Utility (CTU/STU) (as amended up to date) for off-take of energy from the delivery point if applicable shall be borne by the Purchaser/bidder.
- WWWFCPL reserves the right to increase or decrease the quantum mentioned in the above table as per its requirements before placing the LOA or LOU with the successful bidders.
- All the required technical/regulatory requirements for the sale of Power-on-Power exchange should be in the scope of successful bidder.
- WWWFCPL retains the right to reject any or all bid or to accept any bid in whole or in part, as WWWFCPL deems necessary, without assigning any reason.

Expression of Interest ("EoI"): For Sale of Energy on Long Term basis (10 Years)

Wind World Wind Farms (Krishna) Limited ("WWWFKL"), an IPP with 17.40 MW Wind Power Project being located at, Hivredaddi Village, Mundargi Taluk, Gadag District, Karnataka, invites EoI for the sale of renewable energy to traders having an interstate trading licence issued by the Central Electricity Regulatory Commission ("CERC") for interstate trading of energy for a 10-year period.

The key details of the EoI are as follows:

- EoI Submission Address: Mr. Mahendra Jangid, Shri Krishna Complex 904, opposite Fun Republic, New Link Road, Andheri (west) 400053, Mumbai. Mobile No. 9987557112
- EoI Submission E-Mail ID: Bid26062024@gmail.com
- Last Date for Bid Submission: 16.01.2025
- Date of opening of Price Bid: 20.01.2025

- The delivery point shall be 110KV Hivredaddi Sub Station.
- The power will be available in Phase manner starting from Mar'25, the contractual period will be for 10 years for the respective phases.
- The minimum quantum offered by any bidder shall be 17.40 MW, otherwise, their offer shall be rejected.
- The bidder shall quote a fixed price offer (in Rs./kWh) at which it is prepared to purchase the energy at the delivery point (Ex-Bus Power Plant) and should be limited to 3 (three) decimal points. All taxes, duties, cess, etc. imposed by the central government, state government, or local bodies as applicable on the date of the opening of the tender inquiry would be an account of the trader. The price or rate quoted should be on a fixed basis only, and there shall be no change during the contractual period of ten years.
- A successful bidder shall be applying for the short- or medium-open access booking as per the latest open access regulations and guidelines in vogue. The successful bidder(s) shall be responsible for off-taking the entire energy produced from the wind farm from the delivery point. WWWFKL shall in no way be liable for any other charges beyond the delivery point.
- The DSM implication would be on the successful bidder.
- Bidder(s) shall off take the entire generation produced from the wind farm.
- The transmission charges (POC Injection & Withdrawal charges), transmission losses (POC Injection & Withdrawal losses), State STU Charges & Losses, RLDC/SIDC charges, application/concurrence charges or any other charges covered under Open Access Regulations notified by Central/State Electricity Regulatory Commission (CERC/REAC) and the procedure for Open Access stipulated by the Central/State Transmission Utility (CTU/STU) (as amended up to date) for off-take of energy from the delivery point if applicable shall be borne by the Purchaser/bidder.
- WWWFKL reserves the right to increase or decrease the quantum mentioned in the above table as per its requirements before placing the LOA or LOU with the successful bidders.
- All the required technical/regulatory requirements for the sale of Power-on-Power exchange should be in the scope of successful bidder.
- WWWFKL retains the right to reject any or all bid or to accept any bid in whole or in part, as WWWFKL deems necessary, without assigning any reason.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SURYA MILK PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Surya Milk Products Private Limited
2. Date of incorporation of corporate debtor	21.03.2014
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi
4. Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U10520DL2014PTC266642
5. Address of the registered office and principal office (if any) of corporate debtor	1/210, G/F Shop, Subhash Nagar, New Delhi, Delhi, India - 110027
6. Insolvency commencement date in respect of corporate debtor	06.01.2025 (Copy of order uploaded on the website of NCLT on 09.01.2025)
7. Estimated date of closure of insolvency resolution process	05.07.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shamsher Bahadur Singh Registration No: IBI/PA-003/0341/2021-2022/13623
9. Address and e-mail of the interim resolution professional, as registered with the Board	48, Sidhartha Apartment, Behind Indir Enclave Rohtak Road, Opposite Jwala Puri no. 5, New Delhi-110087 Email: shamsher_cs@yahoo.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: D-54, First Floor, Defence Colony, New Delhi-110024 Email: cirp.suryamilk@gmail.com
11. Last date for submission of claims	25.01.2025
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditor in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi, Court-II, has ordered the commencement of a Corporate Insolvency Resolution Process of the Surya Milk Products Private Limited on 06.01.2025 (Copy of order uploaded on the website of NCLT on 09.01.2025).

The creditors of Surya Milk Products Private Limited are hereby called upon to submit their claims with proof on or before 25.01.2025 to the interim resolution professional at the address mentioned against entry no. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims to be submitted by way of following specified forms along with documentary proof in support of their claims.

Form B - For claims by Operational Creditors (except Workmen and Employees). Form C - For claims by Financial Creditors. Form CA - For claims by Financial Creditors in a class as aforesaid. Form D - For claims by Workmen and Employees. Form E - For claims by Authorized Representative of Workmen and Employees. Form F - For claims by Creditors other than Financial Creditors and Operational Creditors.

Submission of false or misleading proofs of claim shall attract penalties.

Shamsher Bahadur Singh
Interim Resolution Professional
IBBI/PA-003/0341/2021-2022/13623
Date : 11.01.2025
Place : New Delhi

In the matter of Surya Milk Products Private Limited

HERO HOUSING FINANCE LIMITED
Contact Address: Third Floor, A-6, Sector-4, Noida-201301.
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110051.
Phone: 011 45267000, Toll Free No: 1800 212 8800. Email: customer.care@hero.com
Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(12) of the said Act read with rule 3 of the said Rules. The borrower, in particular and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s) / Legal Representative(s)	Date of Demand / Notice Amount as per Demand Notice	Date of Possession / Date of Physical Possession
HHFDELH011900003387	AKASH SON OF SUNIL KUMAR, RENU WIFE OF AKASH	22/02/2024, Rs. 17,41,487/- as on date 22/02/2024	26/12/2024 (Physical)

Description of Secured Assets/Immovable Properties: A Residential Flat No. UG - 4, On Upper Ground Floor, L.H.S. M.L.G (without Floor Right), Consisting Two Bedrooms, One Kitchen And Two Toilets, Built On Plot No. 39 & 40, Covered Area 50 Sq. Yds. 41.805 Sq. Meters, I.E Out Of Kharsa No. 76, Situated At Sudama Puri Colony (Krishna Village), Village-Dundhara, Pargana- Loni, Tehsil & Distt.Ghaziabad, Uttar Pradesh. Plot Of Flat Bounded By: North: Plot No. 41, East: Road No. 20, South: Plot No. 38, West: Others Property

DATE : 11-01-2025
PLACE: Delhi/NCR

Sd/- Authorised Officer
FOR HERO HOUSING FINANCE LIMITED

YES BANK Yes Bank Limited Regd. Office: YES BANK House, Off Western Express Highway, Santacruz (East), Mumbai - 400055. Website : www.yesbank.in

PUBLICATION OF NOTICE U/5 13 (2) OF THE SARFAESI ACT

Notice is hereby given that the under mentioned borrower(s)/Co-Borrower(s)/guarantor(s)/mortgagor(s) who have defaulted in the repayment of principal and interest of the facilities obtained by them from the Bank and whose facilities account have been classified as Non-Performing Assets (NPA). The notice was issued to them under Section 13(2) of the Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) on their last known addresses but they have been returned un-served and as such they are hereby informed by way of this public notice.

Sr. No.	Account No.	Type of Loan	Name of Borrowers, Co-borrowers, Mortgagors	O/s As per 13(2) Notice	NPA Date	Notice Date
1.	00478460/00001360	Overdraft Facilities	1.M/s Sharda Enterprises (Borrower) Through its Proprietor Mr. Prabal Rathore. 2.Mr. Prabal Rathore (Guarantor & Mortgagor) S/o Late Sh. Yashvir Singh Rathore 3.Mr. Prabal Rathore (Guarantor & Mortgagor) Through its Legal Heir Late Mr. Yashvir Singh Rathore	Rs. 48,75,084.13 - (Rupees Forty Eight Lakh Seventy Five Thousand Eighty Four and Paise Thirteen Only) due as on 14.12.2024	16th-Nov-2024	19th-Dec-2024

Details of Secured Asset: Residential Plot Bearing No.1066, Sector9, area measuring 250 Sq. Yards (Covered area 562.5 Sq. Ft.) of the urban Estate Faridabad, Haryana. Boundaries- East- Plot No. 1059, West-Road, North-Plot No.1065, South-Plot No.1067.

The above borrower(s)/Co-Borrower(s)/guarantor(s)/mortgagor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of said 60 days under sub-section (4) of Section 13 of SARFAESI Act.

Furthermore, this is to bring to your attention that under Section 13 (8) of the Act, in case if the dues together with all costs, charges and expenses incurred by us are tendered at any time before the date of publication of the notice for public auction/ Sale then Sale shall not be concluded and secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

DATE: 09.01.2025
PLACE: FARIDABAD, HARYANA

Sd/- AUTHORISED OFFICER
FOR YES BANK LIMITED

PHYSICAL POSSESSION NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai-400051.
Corporate Office: ICICI HFC Tower, Andheri Kurla Road, J.B. Nagar, Andheri (E), Mumbai - 400 059.
Branch Office : Shop No 9, Ground floor, GKS Palace, Ayub Khan- Choupla Road 63-64, Civil Lines, Bareilly- 243001

Whereas, the undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(12) of the said Act read with Rule 3 of the said Rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower's Loan Account Number's	Description of Property / Date of Physical Possession	Date of Demand / Amount in Demand Notice (Rs.)	Name of Branch
1	Sunil Kumar (Borrower), Prevesh Kumar (Co-Borrower), LHBAR00001516761	Na Khet No 310 311 Kanjadaspur Bareilly UP 243003 Bareilly Na Bareilly Uttar Pradesh 243003. (REF LAN NO. LHBAR00001516761) Bounded By- North: Atul Kumar , South: Nijakat Ali , East : Rasta 15 Ft , West : Hasrat. Date of Possession: 07-Jan-25	14-10-2023 Rs.11,56,501/-	Bareilly- B
2	Sunil Kumar (Borrower), Prevesh Kumar (Co-Borrower), LHBAR00001516768	Na Khet No 310 311 Kanjadaspur Bareilly UP 243003 Bareilly Na Bareilly Uttar Pradesh 243003. (REF LAN NO. LHBAR00001516768) Bounded By- North : Atul Kumar , South: Nijakat Ali , East : Rasta 15 Ft , West : Hasrat. Date of Possession: 07-Jan-25	14-10-2023 Rs.57,664.54/-	Bareilly- B

The above-mentioned borrower(s)/ guarantor(s) are hereby given a 30

